

SUPREME COURT OF INDIA

Re: Reconsideration of the proposal for transfer of Mr. Justice Ramendra Jain, Judge, Punjab & Haryana High Court.

Mr. Justice Ramendra Jain was appointed as Additional Judge of the Punjab & Haryana High Court on 20th April, 2015 subject to his transfer to the Karnataka High Court. Pursuant to his appointment, the Department of Justice referred the proposal of his transfer to the Chief Justice of India. The Supreme Court Collegium, however, after making an observation that Mr. Justice Ramendra Jain was performing well and no information warranting his transfer had come to notice, vide Minutes dated 12th July, 2017 recommended that he be allowed to continue to function in his parent High Court. Since the Department of Justice in File No.K-13023/04/2017-US.I has sought reconsideration of the aforesaid decision of the Collegium, the matter has again been placed before the Collegium.

Having taken into consideration all relevant factors, the Collegium resolves to reiterate its recommendation dated 12th July, 2017. The file is returned accordingly.

(Ranjan Gogoi), C.J.I.

(A.K. Sikri), J.

(S.A. Bobde), J.

(N.V.Ramana), J.

(Arun Mishra), J.

New Delhi,
January 15, 2019.